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PART II—Section 2

प्राधिकार से प्रकाशित
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed
as a separate compilation.

LOK SABHA

The following Bills were introduced in Lok Sabha on 20th August, 1992:—

BILL No. 142 OF 1992

A Bill further to amend the Constitution of India.

BE it enacted by Parliament in the Forty-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Seventy-eighth Amendment) Act, 1992.

2. In the Eighth Schedule to the Constitution,—

(a) existing entry 7 shall be re-numbered as entry 8, and before entry 8 as so re-numbered, the entry “7. Konkani.” shall be inserted;

(b) existing entry 8 shall be re-numbered as entry 10, and before entry 10 as so re-numbered, the entry “9. Manipuri.” shall be inserted;

(c) existing entries 9 to 15 shall be re-numbered as entries 12 to 18 respectively, and before entry 12 as so re-numbered, the entry “11 Nepali.” shall be inserted.

Short
title.

Amend-
ment of
Eighth
Schedule.

STATEMENT OF OBJECTS AND REASONS

There have been demands for inclusion of certain languages in the Eighth Schedule to the Constitution. It is proposed to include Konkani, Manipuri and Nepali languages in the Eighth Schedule to the Constitution. The Bill seeks to give effect to this decision.

2. The Nepali language is also known in some areas as 'Gorkha Bhasa'. In the Census operations, other nomenclatures such as 'Gorkhali', 'Gorkhi', 'Gurkhiya', 'Khaskura', or 'Nepali' have also been used.
New Delhi;

NEW DELHI;

S. B. CHAVAN.

The 20th August, 1992.